

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI.**

Original Application No.88 of 2020

MeenavaThanthai
K.R. Selvaraj Kumar,
Meenavar Nala Sangam,
Represent by its president
M.R.Thiyagarajan,
Office at No.48, East Madha Church Street,
Chennai – 600 013.

....Applicant(s)

Versus

Union of India
Through the Secretary,
Ministry of Environment and Forest,
Indira Paryavaran Bhavan, Jor Bagh,
New Delhi – 110 003 and 3 others.

....Respondents

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Filed by
Thiru. Sai Sathya Jith
Advocate, Chennai.

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DEPARTMENT OF CHEMISTRY

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REPORT ON STATUS ON CONSENT AND PRODUCTION DETAILS OF M/S. SUN PHARMA INDUSTRIES LIMITED REGARDING THE DIRECTIONS OF HON'BLE NGT (SZ), CHENNAI IN ITS ORDER DATED.25.05.2022 IN O.A.NO.88 OF 2020

The Hon'ble NGT (SZ), Chennai vide its order dated.25.05.2022 in O.A.No.88 of 2020 directed the Tamil Nadu Pollution Control Board (TNPCB) to file a report regarding following aspects as well on or before 11.07.2022 by e-filing in the form of searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

1. It is seen from the Joint Committee report dated 04.11.2020 mentioned that M/s. Sun Pharma Industries Limited (Sun Pharma) had obtained 'Consent' for the period of 2006 valid up to the period of 2007 and thereafter they have mentioned about the consent issued in the year 2020. Whether they are having consent between 01.04.2007 till 02.01.2020 is not clear from the report.
2. Further, it is also seen from the report that there was manufacturing of certain new product have been included after 1994 and whether they had obtained necessary Environmental Clearance (EC) even as per the Notification of 1994 is not clear from the report submitted.

In this regard, it is submitted as follows.

A. Consent Details in Chronological Order

1. The unit of M/s. Pradeep Exports was in existence from the year 1992 and has obtained Consent of the Board under both Acts vide Board's proceeding no. T1/CPT-MGR(S)/F-2057/W & A/ dated 07.04.1992 valid up to 31.03.1993 to manufacture the following.

Sl. No	Products	Quantity
1.	Flurosemide	3.0 T/M
2.	Analagin	30.0 T/M
3.	Mebendazol	3.0 T/M

2. Subsequently, the unit has obtained amendment to change the products manufactured as follows vide Board's Proc.dated.02.06.1992.

Sl.No	Products	Quantity
1.	Flurosemide	3.0 T/M
2.	Analagin	30.0 T/M
3.	Mebendezol	4.0 T/M

3. The unit of M/s. Sun Pharmaceutical Industries Ltd has taken over the above said unit and had obtained consent to establish (CTE) of the Board under the Water and Air Acts vide Board's proceedings dated 30.11.2005 and subsequently obtained consent to operate (CTO) vide Board's proceedings dated 19.06.2006 for the following.

Sl.No	Products Manufactured	Quantity in Ton/Month
1.	Analgin Magnesium	6.0
2.	Sodium Valporate	8.0
3.	Oxectacine	1.0
4.	Clomipramine	1.0
5.	Flurbiprofen	1.0
6.	Carbamazepine	4.0
7.	Mepoprolol Tartrate	3.0
8.	Tramadol HCL	1.0
9.	Metadoxine	0.4
10.	Danazol	0.1

4. The above consent has been renewed to the unit under the Water and Air Acts vide Board's proceedings No.T10/TNPCB/F2057/KPM/RL/W&A/2007 dated 19.05.2007, valid up to 30.09.2007.
5. Further, the above consent has been renewed to the unit under the Water and Air Acts vide Board's proceedings No.T10/TNPCB/F2057/KPM/RL/W&A/2011 dated 06.05.2011, valid for a period of three months.
6. Further, the above consent has been renewed to the unit under the Water and Air Acts vide Board's proceedings No.T10/TNPCB/F2057/KPM/RL/W&A/2011 dated 21.09.2011, valid for a period up to 31.03.2012.

7. Further, the above consent has been renewed to the unit under the Water and Air Acts vide Board's proceedings No.T10/TNPCB/F2057/KPM/RL/W&A/2012 dated 11.06.2012, valid for a period up to 31.03.2013.
8. Further, the above consent has been renewed to the unit under the Water and Air Acts vide Board's proceedings No.T10/TNPCB/F2057/KPM/RL/W&A/2013 dated 13.09.2013, valid for a period up to 31.03.2014.
9. Further, the above consent has been renewed to the unit under the Water and Air Acts vide Board's proceedings No.T5/TNPCB/F0148SPR/RL/SPR/W&A/2018 dated 13.04.2018, valid for a period up to 30.06.2018.
10. Further, the consent to operate – Direct has been issued to the unit under the Water and Air Acts vide Board's proceedings No.T5/TNPCB/F0148SPR/RL/SPR/W&A/2019 dated 03.12.2019, valid for a period up to 31.03.2020.
11. The unit has again applied for consent to operate-direct of the Board to incorporate the sources of emission in addition to existing emission sources such as 10 TPH coal fired Boiler and 1500 KVA DG set and for the change in the sewage generation (25 KLD) and for the trade effluent generation of 20KLD. The unit has obtained consent to operate under both acts vide Board proceedings no. T5/TNPCB/F.0148SPR/RL/SPR/W&A/2020 dated 02.01.2020 valid up to 31.03.2021.
12. In the above consent to operate (Direct) issued under the Water Act, the generation of trade effluent has been mistakenly mentioned as 20 KLD instead of 34.5KLD. Hence, the unit has applied and obtained CTO direct of the Board under both acts vide Board's Proceedings. No. T6/TNPCB/F.2821MMN/RL /MMN/W&A/2022 dated: 22/03/2022 valid up to 31.03.2023 for the following.

a. Products

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Analgin Magesium	6	Ton/Month
2.	Sodium Valporate	8	Ton/Month
3.	Oxectacine	1	Ton/Month
4.	Clomipramine	1	Ton/Month
5.	Flurbiprofen	1	Ton/Month
6.	Carbamazepine	4	Ton/Month
7.	Mepoprolol tartrate	3	Ton/Month

8.	Tramadol HCL	1	Ton/Month
9.	Metadoxine	0.4	Ton/Month
10.	Danazole	0.1	Ton/Month

b. Sewage/Trade Effluent Disposal Details

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Treated sewage water from ACF outlet	25.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Trade effluent - I - (Low TDS stream) RO permeate	20.0	Cooling Tower make up
2.	Trade effluent-II- (Low TDS stream) RO Reject	9.1	MEE followed by Agitated Thin Film Drier
3.	Trade effluent-III- High TDS stream	5.4	MEE followed by Agitated Thin Film Drier

c. Source of Emission and Control Measures details.

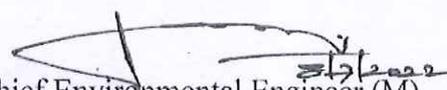
I Point source emission with stack :			
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m
1	Process reactors Plant I	Wet scrubber withstack	15
2	Process reactors Plant II	Wet scrubber withstack	12
3	Process reactors Plant III	Wet scrubber withstack	15
4	Process reactors Plant IV	Wet scrubber withstack	12
5	Fluidized bed drier in MFS	Bag Filters withstack	5
6	Peptide pilot plant chimney	Wet scrubber withstack	4.25
7	Stack from Boiler 3 T/hr - 2 Nos	Common stack	13
8	Thermic fluid heater	Stack	8
9	DG 380 KVA	Stack	7
10	DG 500 KVA	Acoustic enclosures withstack	7
11	DG 1010 KVA	Acoustic enclosures withstack	30
12	DG 1500 KVA	Acoustic enclosures withstack	30
13	Boiler 6T/hr	Dust collectorswith stack	30
14	Boiler 10T/hr	Dust collectorswith stack	36
II Fugitive/Noise emission :			
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures
1.	Diesel Generator - 500 KVA	Noise	Acoustic Enclosure
2.	Diesel Generator - 380 KVA	Noise	Acoustic Enclosure

3.	Diesel Generator - 1010 KVA	Noise	Acoustic Enclosure
4.	Diesel Generator – 1500 KVA	Noise	Acoustic Enclosure

B. Details of Environmental Clearance (EC) obtained as per the Notification of 1994.

- a. As per the EIA Notification 1994 dated 27.01.1994, it is mentioned that expansion or modernization of any activity (if pollution load is to exceed the existing one), or new project listed in Schedule I to this notification, shall not be undertaken from the date of publication of this notification in the Official Gazette, in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification.
- b. The unit has not obtained the Environmental Clearance after 1994, as per the provision of EIA Notification, 1994 as amended.
- c. The unit of M/s. Sun Pharmaceutical Industries Ltd has taken over the unit of M/s. Pradeep Exports and had obtained consent to establish (CTE) of the Board under the Water and Air Acts vide Board's proceedings dated 30.11.2005 and subsequently obtained consent to operate (CTO) vide Board's proceedings dated 19.06.2006 for the following products.

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 Joint Chief Environmental Engineer (M),
 Tamil Nadu Pollution Control Board,
 Chennai Zone.

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**Advocate for Respondent:TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:08.07.2022.

Date of hearing on :11.07.2022

THE UNIVERSITY OF CHICAGO

PHYSICS DEPARTMENT

PHYSICS 435

LECTURE 1

THE CLASSICAL LIMIT

1.1. THE CLASSICAL LIMIT

1.2. THE CLASSICAL LIMIT

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